

Notification

8/2/2024-LA

The Goa Town and Country Planning (Amendment) Ordinance, 2024 (Ordinance No. 2 of 2024) which has been promulgated by the Hon'ble Governor of Goa on 29-02-2024 is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai, Joint Secretary (Law).

Porvorim, 2nd March, 2024.

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The Goa Town and Country Planning
(Amendment) Ordinance, 2024

(Ordinance No. 2 of 2024)

*Promulgated by the Governor of Goa in the
Seventy-fifth Year of the Republic of India.*

I, P. S. Sreedharan Pillai, Governor of Goa, in the Seventy-fifth Year of the Republic of India, promulgate "The Goa Town and Country Planning (Amendment) Ordinance, 2024 (Ordinance No. 2 of 2024)".

An Ordinance further to amend the Goa Town and Country Planning Act, 1974 (Act 21 of 1975) and to validate the approvals granted and conversion reports/zoning certificates issued on the basis of the then existing Outline Development Plans of Calangute-Candolim and Arpora-Parra-Nagoa prior to the withdrawal of the Calangute-Candolim planning areas and Arpora-Parra-Nagoa planning area.

Whereas, the Legislative Assembly of Goa is not in session and I am satisfied that circumstances exist which render it necessary for me to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, I am pleased to promulgate the following Ordinance, namely:—

1. *Short title and commencement.*— (1) This Ordinance may be called the Goa Town and Country Planning (Amendment and Validation) Ordinance, 2024.

(2) It shall be deemed to have come into force on the 16th day of December, 2022.

2. *Amendment of section 19.*— In the Goa Town and Country Planning Act, 1974 (Act 21 of 1975), in section 19, after sub-section (2), the following sub-section shall be inserted, namely:—

"(3) Notwithstanding anything contained in this Act,—

(i) where the whole or part of any planning area is withdrawn from the operation of this Act, the Outline Development Plan which was in force in such planning area on the date of its withdrawal shall remain in force till such date the said area continues to be non-planning area;

(ii) where any area is declared to be a planning area under section 18, till such date the Outline Development Plan is prepared and published under section 37 in respect of such area, all development works in such area shall conform to the regional plan."

3. *Validation.*— Notwithstanding anything contained in any judgment, decree or order of any court or other authority to the contrary, on the basis of the Outline Development Plan for Calangute-Candolim Planning Area – 2025 and Outline Development Plan for Arpora-Nagoa-Parra Planning Area – 2030 after coming into force of the Notification No. 36/1/TCP/443/2022/3406 dated 16-12-2022, published in the Official Gazette, Extraordinary No. 4, dated 20-12-2022 shall, for all purposes, be deemed to be and to have always been validly granted/issued in accordance with the

provisions of section 19 of the principal Act as amended by this Act, and accordingly,—

(i) no suit or other proceeding shall lie or be maintained or continued in any court challenging such approvals/certificates/reports; and

(ii) anything done or any action taken or purported to have been done or taken, under or for the purposes of the principal

Act on the basis of the said outline development plan or regional plan, as the case may be, shall be deemed to have been validly done or taken in accordance with law as if the provisions of section 19 of the principal Act, as amended by this Act, had been in force at all material times.

Raj Bhavan,
Dona Paula, Goa *P. S. SREEDHARAN PILLAI*
Date: 29-02-2024. Governor of Goa

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